

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 3

Customs Appeal No.21071 of 2016

(Arising out of Order-in-Appeal No.COC-CUSTOM-000-APP-07/2016-17
dated 13.04.2016 passed by the Commissioner of Customs, Cochin)

M/s. A1 Madheena Enterprises,
4/550 Karpalam Road, Mattanchery
Cochin, Kerala-682 002.

Appellant(s)

VERSUS

**The Commissioner of Customs-
Cochin-cus,**
Custom House Willingdon Island,
Ernakulam, Kerala-682 009.

Respondent(s)

APPEARANCE:

None appeared for the appellant.
Mr. Maneesh Akhouri, Asst. Commissioner (AR) for the Respondent.

CORAM: HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 21237 /2025

DATE OF HEARING: 11.08.2025

DATE OF DECISION: 11.08.2025

PER : R. BHAGYA DEVI

None present for the appellant. The matter had been listed on various occasions on 03.02.2025, 17.02.2025, 18.06.2025, 14.07.2025, 01.08.2025 and today 11.08.2025. On all these dates, none appeared nor any request for adjournment. It seems that the appellants are not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court.)

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**

RV